

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 796/97

Date of Order: 27.6.97

BETWEEN :

1. G.Chandra Goud	8. Y.Murali Bhagavan
2. N.Rajaiah	9. P.Venkateswarlu
3. K.Ashaiah	10. Y.Kistaiah
4. B.Narasimha Reddy	11. P.Vittal
5. M.Sangaiah	12. P.Annapurna
6. M.Babu Rao	13. Y.Radha Kishan
7. A.Narasimha Reddy	14. B.Nara Goud .. Applicants.

AND

1. Union of India, represented by its Secretary to Government, Department of Posts, New Delhi.	
2. The Director General (Postal), C.G.O.Complex, New Delhi.	
3. The Chief Post Master General, A.P.Circle, Hyderabad.	
4. The Superintendent of Post Offices, Sangareddy Division, Sangareddy, Medak District.	
5. The Superintendent of Post Offices, Medak Division, Medak.	.. Respondents.

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Counsel for the Applicant .. N.Saida Rao

Counsel for the Respondents .. Mr.K.Bhaskara Rao

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI A.M. SIVA DAS : MEMBER (JUDL.)

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JUDGEMENT

I Oral order as per Hon'ble Shri A.M.Siva Das, Member (Judl.)

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Heard M.N.Saida Rao, learned counsel for the applicants and Mr. K.Bhaskara Rao, learned standing counsel for the respondents.

2. The applicants 14 in number seek the relief that has been granted to the applicants in OA.1410/95 of Ernakulam Bench of this Tribunal.

3. The applicants were appointed initially in the years 1981 and 1983 as RTP Postal Assistants in the - Medak Division, Medak. The applicants say that they have completed training have worked along with regular sorting assistants for 8 hours per day and/240 days in each year.

4. When the OA came up for hearing, learned counsel for the respondents submitted that the relief claimed by the applicants in this OA is squarely covered by the order passed in OA.1410/95 of Ernakulam Bench. Copy of the order in the said OA is produced along with this OA and it is at pages - 18 and 19.

5. In that OA the Tribunal directed the Respondents 1-3 or such of them as is competent to grant the applicants seniority with reference to their initial date of appointment. It is also stated therein that if the existing seniority position is to be revised, that could be done only with notice to the parties who may be affected.

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6. Accordingly we direct the Respondents 1-5 or such of them as is competent, to grant the applicants seniority with reference to their initial date of appointment. If the existing seniority position is to be revised that could be done only with notice to the parties who may be affected.

7. The OA is disposed of as above. No costs.



( A.M. SIVA DAS )  
Member (Judl.)



( R. RANGARAJAN )  
Member (Admn.)

Dated : 27th June, 1997

( Dictated in Open Court )



AM 27/6/97  
D.R(G)

27/7/97

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI A. H. SIVA DAS : H(C)  
THE HON'BLE SHRI B. S. JAI PARAMESHWAR : M  
(J)

DATED:

27/6/87

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in  
D.A. NO. 796/87

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक अधिकार संसद  
Central Administrative Tribunal  
प्रेषण/DESPATCH

27 JUL 1997

हैदराबाद बायपोल  
HYDERABAD BENCH